



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5208/IC(A)/2010

F. No.CIC/MA/A/2009/001022

Dated, the 8th March, 2010

Name of the Appellant: Shri. K.B. Bahl

Name of the Public Authority: The Institute of Chartered Accountants of India

Facts: ⁱ

1. The appeal was scheduled for hearing on 26/2/2010. But, the appellant did not avail of the opportunity of personal hearing. The appeal is, therefore, examined on merit.

2. In response to the RTI application, the CPIO and the Appellate Authority have duly replied and furnished the information on the basis of available records. A part of the information has, however, been refused to him u/s 8(1)(j) of the Act on the ground that the disclosure of information is not in the larger public interest. Hence, the appeal before the Commission.

Decision:

3. The CPIO has furnished partial information while the remaining information has been refused to him u/s 8(1)(j) of the Act. The appellant has not indicated as to what is the public interest in disclosure of information which has been refused to him u/s 8(1)(j) of the Act.

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

4. This appeal is therefore considered unnecessary and is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Sh. K.B. Bahl, 9/26, South Patel Nagar, New Delhi – 110 008.
2. Sh. V. Sagar, CPIO, The Institute of Chartered Accountants of India, ICAI Bhawan, Indraprastha Marg, New Delhi – 110 002.
3. Sh. N.P. Singh, Appellate Authority, The Institute of Chartered Accountants of India, ICAI Bhawan, Indraprastha Marg, New Delhi – 110 002.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle